



**TELECOM REGULATORY AUTHORITY OF INDIA**

Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg,

(Old Minto Road), New Delhi-110002

Fax : 91-11-23213294

Dated the 11<sup>th</sup> April, 2012

**DIRECTION**

**Subject: Direction under section 13, read with sub-clauses (i) and (iii) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 on ensuring compliance of the terms and conditions of Unified Access Service License and 'Continuity of Service' to subscribers by M/s Etisalat DB Telecom Private Limited**

No.116-7/2012-MN----- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as the "TRAI Act"), has been entrusted with discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of licence; to regulate the telecommunication services, protect the interests of consumers of the telecom sector; ensure technical compatibility and effective inter-connection between different service provider; lay-down the standards of quality of service to be provided by the service providers and ensure the quality of service and conduct the periodical survey of such service to be provided by the service providers so as to protect the interest of the consumers of telecommunications service;

2. And whereas M/s Etisalat DB Telecom Private Ltd has, vide their letter No. TRAI/Regu/807/12, dated 22<sup>nd</sup> March, 2012, in

*[Handwritten Signature]*

response to TRAI's letter No. 116-7/2012-MN dated 16<sup>th</sup> March 2012 inter-alia, informed as under:-

"...EDBTPL does not intend to continue operations in India after 31<sup>st</sup> March 2012 in view of the unprecedented and unexpected Judgment of Hon'ble Supreme Court invalidating EDBTPL's UAS licenses....".

3. And whereas the Hon'ble Supreme Court has, vide its judgment dated 2<sup>nd</sup> Feb, 2012 in Writ Petition (Civil) No. 423 of 2010 and No. 10 of 2011 inter-alia, held as under -

"81.....

- i. "The licenses granted to the private respondents on or after 10.1.2008 pursuant to two press releases issued on 10.1.2008 and subsequent allocation of spectrum to the licensees are declared illegal and are quashed.
- ii. The above direction shall become operative after four months."

4. And whereas the clause 30.3 of the Unified Access Service (UAS) License provides as under:-

*"The LICENSEE shall ensure continuity of services to its customers unless License is Terminated or Suspended by the Licensor **for any reason whatsoever.**"*

(Emphasis supplied)

5. And whereas clause 10.3 of UAS License provides as under:-

*"LICENSEE may surrender the LICENSE, by giving notice of at least 60 Calendar days in advance. In that case it shall also notify all its customer of consequential withdrawal of*



